

Date: 18.12.2023

To  
The Secretary,  
Central Electricity Regulatory Commission,  
3rd & 4th Floor, Chanderlok Building,  
36, Janpath, New Delhi-110001

**Subject:** Comments on Draft CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2023.

**Reference:** CERC Public Notice No.: L-1/270/2023/CERC

Dear Sir/ Madam,

Greetings from ReNew Pvt. Ltd.!

ReNew Pvt. Ltd. is one of the largest renewable power producers in India, having an aggregated portfolio of ~13 GW, including ~8 GW of operational capacity. We have portfolio of solar, wind & hydro assets with presence across 10 states in the country, having an asset base of more than Rs. 60,000 Crores. The company is also the first Indian renewable company to be listed on NASDAQ.

This is in reference to public notice issued by CERC inviting comments/ suggestions on Draft (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2023. We are herewith submitting our comments as per attachment (**Annexure-1**).

We request your good office to kindly consider our comments/suggestions while finalizing the same.

Thanking you.

**Yours Sincerely,**



**for ReNew Private Limited**



**ReNew Private Limited**  
**(Formerly known as ReNew Power Private Limited)**

**CIN:** U40300DL2011PTC291527

**Corporate Office:** ReNew.Hub, Commercial Block-1, Zone 6, Golf Course Road, DLF City Phase-V, Gurugram - 122009

**Registered Office:** 138, Ansal Chambers- II, Bhikaji Cama Place, New Delhi -110066

**W** [www.renew.com](http://www.renew.com) **T** +91 124 489 6670 **F** +91 124 489 6699

**ANNEXURE-1**

**Comments on on Draft CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2023**

<b>S. No</b>	<b>Clause No.:</b>	<b>Existing Clause</b>	<b>Suggestions</b>
1	5.4	4) The applicant shall also upload the complete application along with annexures on its website, in English and in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept on the web site of the applicant till such time the licence is issued or the application is rejected by the Commission.	It is difficult to upload the complete application along with annexures in the Indian Languages of the State or Union Territory.  So, we request you to kindly change it to only FORM-I required to be uploaded in Indian Languages of the State or Union Territory.
2.	5.5	(5) The applicant shall, within 3 days after filing the application, publish a notice of its application in Form-II, attached to these regulations, on its website and in at least two leading daily digital newspapers, one in English language and another in Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated, inviting comments from the general public.	Request to please keep the original timeline of 7 days as mentioned in the Central Electricity Regulatory Commission (Procedures, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 as Media House takes time for publication of notices in newspapers.